

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CA(CAA)-26(PB)/2017**

**IN THE MATTER OF:**

Shri Praveen Pandey

.... Applicant/petitioner

And

Monnet Power Company Ltd.

.... Respondent

**Order under Section 230-232 of the Companies Act**

**Order delivered on 12.02.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Sh. S.K. Mohapatra,**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Rahul Lohia, Advocate

**ORDER**

Even on the second call, no one has put in appearance in support of the Appeal.

On the last date of hearing, i.e. on 29.01.2018, no one had appeared and the situation continue to be the same even today. Accordingly, we have no other option but to dismiss the petition for non-prosecution.

At this stage, Mr. Rahul Lohia, learned Counsel for the applicant appeared and requested for some time to address arguments.

List for arguments on 13<sup>th</sup> March, 2018.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S.K. MOHAPATRA)**  
**MEMBER(TECHNICAL)**